

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 11.10.1979.

NOTIFICATION  
INCOME TAX

No. 3031 (F.No.261/6/79-ITJ) In exercise of the powers conferred by sub-section(1) of Section 121A of the Income-tax Act, 1961 (43 of 1961) and in partial modification of notification No.2897 (F.No.261/6/79-ITJ) dated 26.6.79 the Central Board of Direct Taxes, hereby directs that the Commissioner of Income-tax(Appeals) of the Charges specified in column(1) of the Schedule below, shall perform their functions in respect of such persons assessed to income-tax or surtax or interest-tax in the Income-tax, Wards, Circles, Districts and Ranges specified in the corresponding entries in column(2) and Column(3) thereof as are aggrieved by any of the orders mentioned in clauses (a) to (h) of sub-section(2) of Section 246 of the Income-tax Act, 1961, in sub-section(1) of Section II of Companies (Profits)Surtax Act, 1964(7 of 1964), and in sub-section(1) of Section 15 of the Interest Tax Act, 1974(45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause(1) of sub-section(2) of Section 246 of the Income-tax Act, 1961.

SCHEDULE

Commissioner(Appeals) Charges with Head Quarters	Income-tax Circles Wards or Districts.	Ranges of Inspecting Assistant Commissioner of Income-tax
1	2	3
Commissioner (Appeals)-I Madras.	1. Company Circle I, Madras (all sections) 2. Foreign Section, Madras	
Commissioner (Appeals)-II Madras	1. Company Circle II, Madras (all sections) 2. Vellore Circle 3. City Circle-I, Madras	
Commissioner (Appeals)-III Madras	1. Hundi Circle I & II, Madras 2. Guddalore Circle (all sections) 3. Pondicherry Circle (all sections) 4. Villupuram Circle (all sections) 5. Thanjavur Circle (all sections) 6. Kumbakonam Circle (all sections)	

(1)	(2)	(3)
Commissioner (Appeals)-III Madras	7. Jagapattinam Circle (all sections) 8. Tambaram Circle (all sections) 9. Mancheepuram Circle (all sections) 10. City Circle II, Madras (all sections) 11. City Circle VII, Madras (all sections) 12. Salary Circle I, Madras 13. Salary Circle-II, Madras 14. Refund Circle, Madras 15. City Circle VI, Madras 16. Salaries Circle, Madras 17. City Circle IV, Madras 18. Special Investigation Circle-III, Madras 19. City Circle III, Madras 20. City Circle V, Madras 21. Special Survey Circle, Madras	

2. This notification will take effect from 15.10.1979.

3. Whereas an Income-tax Circle, Ward or District or part thereof stands transferred by this notification from one charge to another charge, appeals arising out of assessments made in that income tax circle, ward or district or part thereof and pending immediately before the date of this notification before the Commissioner of Income-tax of the charge from whom the Income tax Circle ward or district or part thereof is transferred shall from the date of this notification takes effect, be transferred to and dealt with by the Commissioner of Income-tax of the charge to whom the said circle, ward or district or part thereof is transferred.

(Harjit Singh)  
Under Secretary  
Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Tamil Nadu-I, Madras.
2. The Registrar, Income-tax, Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P.)(Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.

(Harjit Singh)  
Under Secretary  
Central Board of Direct Taxes